

Central Administrative Tribunal  
Principal Bench, New Delhi.

RA-67/95  
MA-558/95  
OA-2398/92

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New Delhi this the 29th day of September, 1995.

Hon'ble Shri B.K. Singh, Member(A)

1. Union of India  
through Director of Estates,  
Nirman Bhawan,  
New Delhi.

2. The Estate Officer,  
Directorate of Estates,  
Nirman Bhawan,  
New Delhi.

Review applicants

(through Sh. B.K. Punj, proxy counsel for Sh. M. M. Sudan, advocate)

versus

Shri Rajvir Singh,  
S/o Shri Ram Charan,  
Qr. No. 4-A, Sec. IV, DIZ  
Area (Raja Bazar),  
New Delhi.

Respondent

(through Sh. B. Krishan - none present )

ORDER (ORAL)  
delivered by Hon'ble Sh. B.K. Singh, Member(A)

The learned proxy counsel for the review applicants states that the Hon'ble Supreme Court has already given time to Sh. Rajvir Singh who is one of those shown in the list of unauthorised occupants and his case is pending before the Hon'ble Supreme Court. Therefore, the proceedings in this Tribunal cannot proceed further and they have also put an embargo on adjudication in case of all unauthorised occupants whose cases are pending before them. In case of Sh. Rajvir Singh, the Hon'ble Supreme Court vide its order dt. 21.9.1995 has stated as follows:-

"We direct Mr. Ram Charan and his son Rajvi to vacate the house before November 30, 1995 and hand-over vacant possession to the C.P.W.D."

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(21)

"It further states that Learned counsel appearing for Mr. Ramcharan and Mr. Rajvir Singh states that there is a judgement of Central Administrative Tribunal, Principal Bench, New Delhi in his favour. Mr. KTS Tulsi states that they have filed a review application which has been admitted. In view of our order, the judgement of the CAT, under review, is set aside and the proceedings before the Tribunal would become infructuous."

The application, therefore, is dismissed as infructuous in the light of the observations of the Hon'ble Supreme Court.

  
(B.K. SINGH)  
MEMBER (A)

/vv/